

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 34/TT/2019**

**Subject** : Petition for determination of transmission tariff of the assets covered under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka–Phase-II (Part A).

**Date of Hearing** : 18.11.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Tamil Nadu Generation and Distribution Corporation Limited & 17 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Jain, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO  
Er. R. Alamelu, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that instant petition is filed in respect of Asset-I: 400 kV D/C Hiriyur–Mysore transmission line along with associated bays and 2X80 MVAR switchable line reactors alongwith associated bays at 400/220 kV Mysore Sub-station, Asset-II: 2X500 MVA 400/220 kV ICTs alongwith associated bays at Tumkur (Pavgada) Sub-station and Asset-III:1X500 MVA 400/220 kV ICT along with associated bays and equipments at Tumkur (Vasantnarsapur) Sub-station under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka – Phase-II (Part A). He further submitted that Asset-II was split into Asset-II(a): 1 x 1500 MVA 400/220 kV ICTs alongwith associated bays at Tumkur (Pavgada) Sub-station, Asset-II(b) 1 x 500 MVA 400/220 kV ICTs alongwith associated bays at Tumkur (Pavgada) Sub-station and Asset-II(c) 1 x 125 MVA 400 kV Bus Reactor alongwith associated bays at Tumkur (Pavgada) Pooling Sub-station. He submitted that Asset-I, Asset-II(b), Asset-II(c) and Asset-III have not been put into commercial



operation during 2014 -19 tariff period and they may be put into commercial operation during 2019-24 period and hence will file a separate petition when they are put into commercial operation. He submitted that in the present petition they are claiming tariff for Asset-II (a) only which was put into commercial operation on 31.3.2019.

2. Learned counsel for TANGEDCO submitted that as per Regulation 7 of the 2010 Sharing Regulations, the RE generators are required to submit a certificate from the concerned Discom(s) stating that the power is purchased from the RE generators to meet the Renewable Purchase Obligations (RPO) for availing waiver of transmission charges and losses and the same was discussed in the SCM of SR on transmission held on 19.6.2019. He submitted that in the said meeting, Member Secretary, SRPC requested the CTU to share the details of the RE generators which are not eligible for waiver of transmission charges and losses of ISTS network with the members. Further, STU representative in the said meeting also requested that the information pertaining to bilateral billing of generators as part of the RTA may be provided in compliance of the Commission's regulations. He submitted that in the said meeting CTU agreed for providing the details. However, these details are not provided and hence requested to direct CTU to provide all the required documents based on which the bilateral billing is done and the certificate of the Discoms for waiver of transmission charges and losses.

3. The Commission directed the petitioner to provide the following information on affidavit by 13.12.2019 with advance copy of the same to the respondents:-

- (a) All the details based on which billing and RPO obligations for waiver of transmission charges and losses are ascertained and finalized by the petitioner. Details of RPO certificates and list of the generators which are eligible for waiver of transmission charges.
- (b) Revised tariff forms, Auditor's certificate and IDC statement on actual COD of Asset-II (a) i.e. 31.3.2019.
- (c) FR approved apportioned cost.
- (d) Statement showing year-wise discharge of IEDC from SCOD to actual COD and thereafter.
- (e) Discharge statement of initial spares.
- (f) There is time over-run of 49 days in execution of Asset-II(a). Reasons and justifications for delay in execution of Asset-II(a) alongwith documentary evidence.
- (g) The present status of solar generation associated with the instant asset and status of LTA operationalization.

4. The Commission further directed the respondents to file reply to the petition by 23.12.2019 with copy of the same to the petitioner and the petitioner to file rejoinder, if any, by 31.12.2019. The parties are directed to comply with the directions within the timeline specified and no extension of time shall be granted.



5. The petition shall be listed for final hearing in due course of time for which separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

